

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 8th February, 2022.

No. LJ (A) 83/2021/13- In exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal Procedure Code, 1973 the Governor of Meghalaya is pleased to appoint the following Advocates as Addl. Public Prosecutor/Addl. Govt. Pleader, West Garo Hills, Tura with immediate effect and until further orders: -

1. Smti Rockime Ch. Marak.
2. Smti Dandira G. Momin.

Sd/-
Secretary to the Govt. Of Meghalaya,
Law Department.

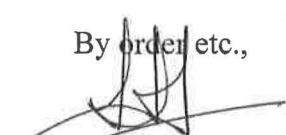
Memo No. LJ (A) 83/2021/13 -A,

Dated Shillong, the 8th February, 2022.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. All Deputy Commissioners.
4. All District & Session Judges.
5. All Superintendents of Police.
6. The Accountant General (A &E), Meghalaya, Shillong- 793001.
7. Smti Rockime Ch. Marak, Asst. Public Prosecutor, Tura. Charge report of assuming charge as Addl. Public Prosecutor/Addl. Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6 (six) months.
8. Smti Dandira G. Momin, Asst. Public Prosecutor, Tura. Charge report of assuming charge as Addl. Public Prosecutor/Addl. Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6 (six) months.
9. The Secretary, High Court Bar Association, Shillong.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. DIPR, Shillong.
12. The Treasury Officer, West Garo Hills, Tura.
13. Law (B) Department.
14. NIC, Shillong
15. DEO, Law Department.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.